



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर रोड, नई दिल्ली

(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/Jun/202627/6

DATED: 10/07/2026

Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Jun/202627/6 dated 10/07/2026 of Norms Committee - II for the year 2026-27 was held on 10/07/2026 under the Chairmanship of CHANDRA MISHRA, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

Sl.No.	Name and Designation of Representatives	Department
1	SHRI V.C. AGARWAL, CONSULTANT (TEC-3)	TECHNICAL CONSULTANT, DGFT
2	SHRI T.R. CHOUDHARY, SCIENTIST 'E'	MEITY

IN ATTENDANCE:		
1	SHRI YASHWANT KUMAR SINGH, Dy. DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	PARVEEN INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM REVIW00006574AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 10.07.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	2 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	EIS MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM APPLY 00003970AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 10.07.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	3 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred

Party Name	SATURN INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM REVIW00004486AM26
RA File Number	072404000141 AM19
Licence No and Date	0710113806/03/09/2018
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	4 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM REVIW00007973AM24
RA File Number	082404000270 AM21
Licence No and Date	0810148964/02/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 06.07.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	5 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM REVIW00001383AM27
RA File Number	07AA04006097 AM21
Licence No and	0711000098/21/12/2020

Date	
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 06.07.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	6 / NC/2/MEET/Jun/202627/6
Case Status	Case Approved
Party Name	RAYZON SOLAR LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM REVIW00000835AM27
RA File Number	52AA04006249 AM21
Licence No and Date	5211000416/02/03/2021
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to ratify the norms as under: Import - 1- Net content in Export Product + 1% wastage. 2- Solar Glass of relevant size- Net content in Export Product +1% wastage 3- EVA sheet of relevant spec. - Net content in Export Product + 1% wastage 4- Solar PV back sheet of relevant specification - Net content in Export Product + 1% wastage 5- Net to net as per GN4 6- Net content in Export Product + 1% wastage 7 & 8 - As applied. Total value restricted to 2% of fob value. Note: I. Specification of cells to be imported will be same as used in Export Product II. Aluminium frames will be imported in running length RA concerned may take further necessary action as per above decision of NC, subject to compliance with	

other usual conditions of the FTP and HBP.

Case No.	7 / NC/2/MEET/Jun/202627/6
Case Status	Case Approved
Party Name	RAYZON SOLAR LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM REVIW00000842AM27
RA File Number	52AA04016001 AM22
Licence No and Date	5211001372/27/09/2021
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to ratify the norms as under: Import - 1- Net content in Export Product + 1% wastage 2- Solar Glass of relevant size- Net content in Export Product +1% wastage 3- EVA sheet of relevant spec. - Net content in Export Product + 1% wastage 4- Solar PV back sheet of relevant spec. - Net content in Export Product + 1% wastage 5- Net to net as per GN4 6- Net content in Export Product + 1% wastage 7 & 8 - As applied .Total value restricted to 2% of fob value Note: I. Specification of cells to be imported will be same as used in Export Product II. Aluminium frame will be imported in running length RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	8 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026

and Date	
HQ File Number	HQRNORM APPLY 00254420AM22
RA File Number	03AA040118267 AM22
Licence No and Date	0311008596/16/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 06.07.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	9 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	OSWAL CABLES LTD
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM REVIW00005968AM26
RA File Number	13AX04000056 AM22
Licence No and Date	1311000949/28/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 07.07.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	10 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	OSWAL CABLES LTD
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM REVIW00005969AM26
RA File Number	13AX04000024 AM23

Licence No and Date	1311001183/02/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 07.07.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The cvase stands deferred.	

Case No.	11 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM APPLY 00000725AM23
RA File Number	03AX04000621 AM23
Licence No and Date	0311014660/12/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 06.07.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	12 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM APPLY 00001145AM23
RA File Number	03AX04000761 AM23
Licence No and Date	0311015190/02/06/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 06.07.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal.

The case stands deferred.

Case No.	13 / NC/2/MEET/Jun/202627/6
Case Status	Case Approved
Party Name	ANJANEY FERRO ALLOYS LTD.
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM REVIW00001476AM27
RA File Number	26AX04000022 AM23
Licence No and Date	2611000666/17/08/2022

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to modify the norms as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY OF MANGANESE TO BE ALLOWED
1	Ferro Silico Manganese, MN: 65% MIN, Si: 16% MIN, C: 2% MAX, P: 0.3% MAX, S: 0.03% MAX	24000.00 MTS	MN Ore GL 01, Mn: 44%, Fe : 2.7%, SiO2 : 13.6%, Al2O3 : 4.7%. QTY: 12800.00 MTS	12800.00 MTS INCLUSIVE OF 18% WASTAGE ON THE MANGANESE CONTENT IN IMPORTED MANGANESE ORE.
			MN Ore Assmang Nchwaning Lumpy, Mn: 42%, Fe: 10.76%, SiO2 : 4.17%, Al2O3 : 0.30%. QTY: 12800.00 MTS	12800.00 MTS INCLUSIVE OF 18% WASTAGE ON THE MANGANESE CONTENT IN IMPORTED MANGANESE ORE.

			MN Ore Assmang Gloria Lumpy, MN 37.93%, Fe: 6.19%, SiO ₂ : 6.12%, Al ₂ O ₃ : 0.18%. QTY: 12800.00 MTS	12735.00 MTS INCLUSIVE OF 18% WASTAGE ON THE MANGANESE CONTENT IN IMPORTED MANGANESE ORE.
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NOTE: The above calculation is purely based on the manganese content in the export product and the manganese content in the imported manganese ores, and the manganese content in the ferro manganese slag, which is generated within the plant during the manufacturing of ferro manganese.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	14 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM REVIW00001127AM27
RA File Number	04AX04000451 AM23
Licence No and Date	0411003843/22/08/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	15 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026

and Date	
HQ File Number	HQRNORM REVIW00001367AM27
RA File Number	07AX04000857 AM23
Licence No and Date	0711005275/19/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 06.07.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	16 / NC/2/MEET/Jun/202627/6
Case Status	Case Approved
Party Name	RAYZON SOLAR LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM REVIW00000853AM27
RA File Number	52AX04001675 AM23
Licence No and Date	5211003516/31/10/2022
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to ratify the norms as under: Import - 1- Net content in Export Product + 1% wastage 2- Solar Glass of relevant size- Net content in Export Product +1% wastage 3- EVA sheet of relevant specification- Net content in Export Product + 1% wastage 4- Solar PV back sheet of relevant specification - Net content in Export Product + 1% wastage 5- Net to net as per GN4 6- Net content in Export Product + 1% wastage 7 & 8 - As applied.Total value restricted to 2% of fob value. Note: I. Specification of cells to be imported will be same as used in Export Product	

II. Aluminium frame will be imported in running length

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	17 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM REVIW00000535AM27
RA File Number	05AX04003581 AM23
Licence No and Date	0511017988/24/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 08.07.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	18 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM REVIW00006255AM25
RA File Number	34AX04000247 AM24
Licence No and Date	3411003881/13/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 06.07.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal.	

The case stands deferred.

Case No.	19 / NC/2/MEET/Jun/202627/6
Case Status	Case Approved
Party Name	RAYZON SOLAR LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM REVIW00000750AM27
RA File Number	52AX04000105 AM24
Licence No and Date	5211005160/13/07/2023
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to ratify the norms as under: Import - 1- Net content in Export Product + 1% wastage 2- Solar Glass of relevant size- Net content in Export Product +1% wastage 3- EVA sheet of relevant specification - Net content in Export Product + 1% wastage 4- Solar PV back sheet of relevant specification - Net content in Export Product + 1% wastage 5- Net to net as per GN4 6- Net content in Export Product + 1% wastage 7 & 8 - As applied.Total value restricted to 2% of fob value. Note: I. Specification of cells to be imported will be same as used in Export Product II. Aluminium frame will be imported in running length RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	20 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred

Party Name	RT JAIN AND CO
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM APPLY 00004961AM24
RA File Number	03AX04002034 AM24
Licence No and Date	0311026177/09/08/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	21 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	FINE LEAD TECHNOLOGY
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM REVIW00000702AM27
RA File Number	04AX04000362 AM24
Licence No and Date	0411005883/22/08/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	22 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	HISAR METAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM REVIW00000966AM27
RA File Number	05AX04002041 AM24
Licence No and Date	0511021524/13/10/2023
Norms Committee Decision:	

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred.

Case No.	23 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	ANAND SEAMLESS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM REVIW00006031AM26
RA File Number	08AX04001403 AM24
Licence No and Date	0811009738/24/10/2023
Norms Committee Decision:	
The Committee examined the case as per the agenda and decided to defer the case and a formal communication is directed to RA Indore via email, to ascertain the specific grounds for the issuance of EODC vide letter dated 08.08.2025, noting that the underlying norms had not yet been formally established.	
The case stands deferred	

Case No.	24 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM REVIW00000185AM27
RA File Number	03AX04003409 AM24
Licence No and Date	0311028178/25/10/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred.	

Case No.	25 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	MERO ASIA PACIFIC ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM REVIW00001176AM27
RA File Number	04AX04000907 AM24
Licence No and Date	0411006749/22/01/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	26 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	HONYLITE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM REVIW00001396AM27
RA File Number	05AX04004096 AM24
Licence No and Date	0511024752/01/04/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	27 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM REVIW00000430AM27

RA File Number	05AX04004084 AM24
Licence No and Date	0511024814/02/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 08.07.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	28 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	MICAPLY
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM APPLY 00000358AM25
RA File Number	56AX04000020 AM25
Licence No and Date	5611002897/22/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 06.07.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	29 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	GSTP (HFS) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM REVIW00001049AM26
RA File Number	02AX04000042 AM25
Licence No and Date	0211006453/26/04/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred.

Case No.	30 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	OSWAL CABLES LTD
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM REVIW00001201AM27
RA File Number	13AX04000024 AM25
Licence No and Date	1311002967/29/04/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 16.07.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal.	
The case stands deferred.	

Case No.	31 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	REAL ENGINEERING
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM REVIW00001223AM27
RA File Number	24AX04000055 AM25
Licence No and Date	2411003518/09/05/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred.	

Case No.	32 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	POWERSTATIC SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM APPLY 00001351AM25
RA File Number	08AX04000336 AM25
Licence No and Date	0811011843/15/06/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	33 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	ROSENBERGER INTERCONNECT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM APPLY 00001570AM25
RA File Number	05AX04000962 AM25
Licence No and Date	0511026327/26/06/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 10.07.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	34 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred

Party Name	MANSI ENTERPRISE
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM REVIW00000338AM27
RA File Number	24AX04000146 AM25
Licence No and Date	2411003671/03/07/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	35 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	MEXIM ADHESIVE TAPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM REVIW00000837AM27
RA File Number	03AX04001535 AM25
Licence No and Date	0311035197/04/07/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	36 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	METACOOOL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM APPLY 00003253AM25
RA File Number	05AX04001999 AM25
Licence No and Date	0511027939/24/09/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 10.07.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal.

The case stands deferred.

Case No.	37 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	TECHFAB (INDIA) INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM APPLY 00003667AM25
RA File Number	03AX04002814 AM25
Licence No and Date	0311037962/16/10/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 10.07.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	38 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM REVIW00001368AM27
RA File Number	07AX04001301 AM25
Licence No and Date	0711012817/18/11/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to	

the applicant on 06.07.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal.

The case stands deferred.

Case No.	39 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM APPLY 00004522AM25
RA File Number	04AX04000823 AM25
Licence No and Date	0411008654/04/12/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case as the firm has requested for more time to reply to the deficiency letter. The case stands deferred.	

Case No.	40 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM APPLY 00004658AM25
RA File Number	04AX04000855 AM25
Licence No and Date	0411008690/10/12/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case as the firm has requested for more time to reply to the deficiency letter. The case stands deferred.	

Case No.	41 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM REVIW00001052AM27
RA File Number	04AX04000864 AM25
Licence No and Date	0411008710/13/12/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	42 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM REVIW00001055AM27
RA File Number	04AX04000871 AM25
Licence No and Date	0411008717/13/12/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	43 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026

HQ File Number	HQRNORM APPLY 00005261AM25
RA File Number	04AX04000937 AM25
Licence No and Date	0411008811/31/12/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case as the firm has requested for more time to reply to the deficiency letter. The case stands deferred.	

Case No.	44 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM REVIW00001241AM27
RA File Number	56AX04000452 AM25
Licence No and Date	5611003585/16/01/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	45 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	ASR MET TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM REVIW00003150AM26
RA File Number	08AX04001839 AM25
Licence No and Date	0811013943/28/01/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination	

and comment of technical authority.

The case stands deferred.

Case No.	46 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM REVIW00001058AM27
RA File Number	04AX04001037 AM25
Licence No and Date	0411008977/30/01/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	47 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM APPLY 00005974AM25
RA File Number	04AX04001053 AM25
Licence No and Date	0411009013/31/01/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case as the firm has requested for more time to reply to the deficiency letter. The case stands deferred.	

Case No.	48 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM APPLY 00006441AM25
RA File Number	04AX04001130 AM25
Licence No and Date	0411009165/26/02/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case as the firm has requested for more time to reply to the deficiency letter. The case stands deferred.	

Case No.	49 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM REVIW00001059AM27
RA File Number	04AX04001144 AM25
Licence No and Date	0411009185/03/03/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	50 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM REVIW00001061AM27
RA File Number	04AX04001145 AM25
Licence No and Date	0411009186/03/03/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	51 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	OSWAL CABLES LTD
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM REVIW00001393AM27
RA File Number	13AX04000391 AM25
Licence No and Date	1311003786/25/03/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 16.07.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	52 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM REVIW00001102AM27
RA File Number	04AX04000041 AM26

Licence No and Date	0411009540/30/04/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	53 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM REVIW00001062AM27
RA File Number	04AX04000043 AM26
Licence No and Date	0411009537/30/04/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	54 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	OSWAL CABLES LTD
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM REVIW00001394AM27
RA File Number	13AX04000040 AM26
Licence No and Date	1311003908/13/05/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to	

the applicant on 16.07.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal.

The case stands deferred.

Case No.	55 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	MMP INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM APPLY 00000938AM26
RA File Number	50AX04000013 AM26
Licence No and Date	5011001986/20/05/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 10.07.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	56 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM REVIW00001065AM27
RA File Number	04AX04000143 AM26
Licence No and Date	0411009667/26/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	

The case stands deferred.

Case No.	57 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM REVIW00001125AM27
RA File Number	04AX04000133 AM26
Licence No and Date	0411009714/03/06/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	58 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM REVIW00001124AM27
RA File Number	04AX04000134 AM26
Licence No and Date	0411009712/03/06/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	59 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM REVIW00006280AM26
RA File Number	05AX04000669 AM26
Licence No and Date	0511033080/03/06/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 06.07.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	60 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	MANSI ENTERPRISE
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM APPLY 00001494AM26
RA File Number	24AX04000074 AM26
Licence No and Date	2411004633/13/06/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	61 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026

and Date	
HQ File Number	HQRNORM REVIW00001063AM27
RA File Number	04AX04000273 AM26
Licence No and Date	0411009841/23/06/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	62 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM REVIW00001066AM27
RA File Number	04AX04000284 AM26
Licence No and Date	0411009850/25/06/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	63 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM REVIW00001064AM27
RA File Number	04AX04000276 AM26
Licence No and Date	0411009849/25/06/2025

Norms Committee Decision:

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred.

Case No.	64 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM REVIW00001126AM27
RA File Number	04AX04000306 AM26
Licence No and Date	0411009890/02/07/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	65 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	DEXGREEN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM APPLY 00002002AM26
RA File Number	31AX04000160 AM26
Licence No and Date	3111005065/10/07/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 06.07.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal.	

The case stands deferred.

Case No.	66 / NC/2/MEET/Jun/202627/6
Case Status	Case Approved
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM APPLY 00002204AM26
RA File Number	04AX04000394 AM26
Licence No and Date	0411010013/21/07/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to ratify the norms as under: I. The cases have been re-examined with reference to the documents submitted by the applicant and reference was made to the decision taken in the NC-2 Meeting held on 18.03.2024 in similar cases of the same applicant. As per the approved norms, a maximum wastage of 1% has been allowed on electronic component items, while all other items having Unit of Measurement as "Numbers" have been considered on a Net-to-Net basis with zero (0%) wastage and subject to the accountability clause. Note: The calculation sheet given by Technical Expert will be communicated to the applicant as well as concerned RA through email. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	67 / NC/2/MEET/Jun/202627/6
Case Status	Case Approved
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM APPLY 00002203AM26
RA File Number	04AX04000396 AM26
Licence No and Date	0411010012/21/07/2025
Norms Committee Decision:	

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to ratify the norms as under:

- I. The cases have been examined with reference to the documents submitted by the applicant and reference was made to the decision taken in the NC-2 Meeting held on 18.03.2024 in similar cases of the same applicant. As per the approved norms, a maximum wastage of 1% has been allowed on electronic component items, while all other items having Unit of Measurement as "Numbers" have been considered on a Net-to-Net basis with zero (0%) wastage and subject to the accountability clause.

Note: The calculation sheet given by Technical Expert will be communicated to the applicant as well as concerned RA through email.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	68 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM REVIW00001411AM27
RA File Number	04AX04000461 AM26
Licence No and Date	0411010137/06/08/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	69 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	NICCO CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM APPLY 00002556AM26

RA File Number	02AX04000301 AM26
Licence No and Date	0211009268/07/08/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 06.07.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	70 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	MMP INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM APPLY 00002549AM26
RA File Number	50AX04000048 AM26
Licence No and Date	5011002106/07/08/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 10.07.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	71 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	HEAT TRACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM APPLY 00002581AM26
RA File Number	05AX04001644 AM26
Licence No and Date	0511034378/08/08/2025

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 06.07.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal.

The case stands deferred.

Case No.	72 / NC/2/MEET/Jun/202627/6
Case Status	Case Approved
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM APPLY 00002614AM26
RA File Number	04AX04000487 AM26
Licence No and Date	0411010158/11/08/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to ratify the norms as under:

- I. The cases have been examined with reference to the documents submitted by the applicant and reference was made to the decision taken in the NC-2 Meeting held on 18.03.2024 in similar cases of the same applicant. As per the approved norms, a maximum wastage of 1% has been allowed on electronic component items, while all other items having Unit of Measurement as "Numbers" have been considered on a Net-to-Net basis with zero (0%) wastage and subject to the accountability clause.

Note: The calculation sheet given by Technical Expert will be communicated to the applicant as well as concerned RA through email.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	73 / NC/2/MEET/Jun/202627/6
Case Status	Case Approved
Party Name	JINDAL SAW LIMITED
Meeting Number	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026

and Date	
HQ File Number	HQRNORM APPLY 00002669AM26
RA File Number	05AX04001602 AM26
Licence No and Date	0511034449/13/08/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation and the study group report of the technical authority, the committee decided to ratify the norms as under: In Export Product add "Coating thickness (i) Epoxy 220 micron, (ii) Adhesive 220 micron, (iii) Polyethylene(HDPE) 3160 micron & coating area 4554766 sq. mtr." Import Item: 1- Welding Wire - As applied. Import Item: 3 to 4 & 8- As applied. Combined Value of all items up to 1.5% of fob value. Import Item: 5 - Relevant epoxy powder - 1713.5 MT Import Item: 7- Relevant adhesive - 1137.325 MT Import Item: 8 -Polyethylene (HDPE) - 22109.555 MT Note: Grade & thickness of steel to match in import & export. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	74 / NC/2/MEET/Jun/202627/6
Case Status	Case Approved
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM APPLY 00002658AM26
RA File Number	04AX04000486 AM26
Licence No and Date	0411010177/13/08/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to ratify the norms as under: I. The cases have been examined with reference to the documents submitted by the applicant and reference was made to the decision taken in the NC-2 Meeting held on 18.03.2024 in similar cases of the same applicant. As per the approved norms, a maximum wastage of 1% has been allowed on	

electronic component items, while all other items having Unit of Measurement as "Numbers" have been considered on a Net-to-Net basis with zero (0%) wastage and subject to the accountability clause.

Note: The calculation sheet given by Technical Expert will be communicated to the applicant as well as concerned RA through email.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	75 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	JAINSON CABLES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM APPLY 00002721AM26
RA File Number	08AX04000757 AM26
Licence No and Date	0811015888/18/08/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 06.07.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal.	
The case stands deferred.	

Case No.	76 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	LUMINO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM APPLY 00002737AM26
RA File Number	02AX04000370 AM26
Licence No and Date	0211009333/18/08/2025
Norms Committee Decision:	

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred.

Case No.	77 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	GORADIA SPECIAL STEELS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM APPLY 00002787AM26
RA File Number	03AX04002535 AM26
Licence No and Date	0311046687/20/08/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	78 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	JLC ELECTROMET PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM APPLY 00002820AM26
RA File Number	13AX04000166 AM26
Licence No and Date	1311004171/22/08/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 07.07.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal.	

The case stands deferred.

Case No.	79 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM APPLY 00002824AM26
RA File Number	03AX04002357 AM26
Licence No and Date	0311046763/22/08/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 06.07.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	80 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	TRIVENI CONDUCTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM APPLY 00002837AM26
RA File Number	56AX04000231 AM26
Licence No and Date	5611004156/22/08/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 06.07.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal.	

The case stands deferred.

Case No.	81 / NC/2/MEET/Jun/202627/6
Case Status	Case Approved
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM APPLY 00002835AM26
RA File Number	03AX04002623 AM26
Licence No and Date	0311046777/22/08/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to ratify the norms as under: Import 1 to 3 -1.02 kg./kg. content in Export Product 1. 4 to 6 -1.02 kg./kg. content in Export Product 2. 7 & 8 -1.01 kg./kg. content in Export Product 3. 9 & 10 -1.01 kg./kg. content in Export Product 4. Note: Import 2 & 3 will be imported in primary form. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	82 / NC/2/MEET/Jun/202627/6
Case Status	Case Approved
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM APPLY 00003021AM26
RA File Number	03AX04002724 AM26
Licence No and Date	0311047060/03/09/2025
Norms Committee Decision:	

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to ratify the norms as under:

Export Product - Add weight. 15310.9 kg. /km.

Import item: 1 & 7 - 1.01.kg. /Kg. Content in Export Product.

Import item: 2,6 & 9 -1.02 sq.mtr./sq.mtr. Content in Export Product.

Import item: 3-5,8,10 & 11-1.03 kg. / Kg. Content in Export Product.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	83 / NC/2/MEET/Jun/202627/6
Case Status	Case Approved
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM APPLY 00003020AM26
RA File Number	03AX04002431 AM26
Licence No and Date	0311047059/03/09/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to ratify the norms as under:

Export Product - Add weight.1- 5408 kg. /km., 2- 9200 kg. /km., 3- 7700 kg. /km., 4 - 5500 kg. /km.

Import 1- Al rod (EC) grade 1.01.kg. /Kg. Content on Export Product 1

2, 6 & 12 -1.02 sq.mtr./sq.mtr. Content on Export Product 1

3 - 5, 8, 9, 13 & 14 -1.03 kg. / Kg. Content on Export Product 1

7, 10 & 11 -1.01 kg. / Kg. Content on Export Product 1

15, 16, 21 & 22 -1.01 kg. / Kg. Content on Export Product 2

17-19, 23, 25, 26, 29 & 30 - 1.03 kg. / Kg. Content on Export Product 2

20 & 27 -1.02 sq.mtr./sq.mtr. Content on Export Product 2

24, 28 & 31 -1.02 kg. / Kg. Content on Export Product 2

32, 33, 38 & 39 -1.01 kg. / Kg. Content on Export Product 3

34-36, 40, 42, 43, 46 & 47-1.03 kg. / Kg. Content on Export Product 3

37 & 44 - 1.02 sq.mtr./sq.mtr. Content on Export Product 3

41 & 45 -1.02 kg. / Kg. Content on Export Product 3

48, 49, 54 & 55 -1.01 kg. / Kg. Content on Export Product 4

50-52, 56, 58, 59, 62 & 63 - 1.03 kg. / Kg. Content on Export Product 4

53 & 60 - 1.02 sq.mtr./sq.mtr. Content on Export Product 4

57, 61 & 64 -1.02 kg. / Kg. Content on Export Product 4

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	84 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	PASONDIA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM APPLY 00003047AM26
RA File Number	05AX04001926 AM26
Licence No and Date	0511034882/04/09/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 06.07.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	85 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	SPECIAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM APPLY 00003036AM26
RA File Number	05AX04001860 AM26
Licence No and Date	0511034808/04/09/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 06.07.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal.	

The case stands deferred.

Case No.	86 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	MEW ELECTRICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM APPLY 00003029AM26
RA File Number	34AX04000496 AM26
Licence No and Date	3411006926/04/09/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	87 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	PANELLI PUMPS & MOTORS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM APPLY 00003106AM26
RA File Number	08AX04000982 AM26
Licence No and Date	0811016077/09/09/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 06.07.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	88 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	TAPOVAN AUTO TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM APPLY 00003186AM26
RA File Number	31AX04000265 AM26
Licence No and Date	3111005254/12/09/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	89 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	MANGLA HANDLES
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM APPLY 00003231AM26
RA File Number	05AX04002115 AM26
Licence No and Date	0511035140/16/09/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	90 / NC/2/MEET/Jun/202627/6
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Case Status	Case Approved
Party Name	WARTSILA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM APPLY 00003271AM26
RA File Number	03AX04002965 AM26
Licence No and Date	0311047384/17/09/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to ratify the norms as under: Import 8,9,25,38,39,53-55,78-81 & 116-119-1.02 mtr./mtr. Content in Export Product. 122-124 - 1.01 mtr./mtr. Content in Export Product. Rest of the items are components which may be allowed on net to net basis as per GN4. Size and specifications of pipes & cables to be imported will be same as used in Export Product. Note: 1. Size and specifications of pipes & cables to be imported will be same as used in Export Product 2. Spares ,if any, will be imported as per policy for import of spares. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	91 / NC/2/MEET/Jun/202627/6
Case Status	Case Approved
Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM APPLY 00003364AM26
RA File Number	31AX04000241 AM26
Licence No and Date	3111005275/22/09/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to ratify the norms as under: Import Item 1: 31824 kg. @ 1.02 kg./kg. net content in Export Product 1. Import Item 2: 4386 kg. @ 1.02 kg./kg. net content in Export Product 2. Import Item 3: 2122 kg. @ 1.02 kg./kg. net content in Export Product 3. Import Item 4: 38964 kg. @ 1.02 kg./kg. net content in Export Product 4. Note:	

1. Items of import will be of same grade & thickness as used in Export Product
2. Above quantities are worked out on the basis of net content in original AA. Any change in this will result in pro rata change in recommended quantities.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	92 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM APPLY 00003387AM26
RA File Number	07AX04001123 AM26
Licence No and Date	0711015693/23/09/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	93 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM APPLY 00003388AM26
RA File Number	07AX04001134 AM26
Licence No and Date	0711015694/23/09/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	

The case stands deferred.

Case No.	94 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM APPLY 00003386AM26
RA File Number	07AX04001130 AM26
Licence No and Date	0711015692/23/09/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	95 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM APPLY 00003389AM26
RA File Number	07AX04001135 AM26
Licence No and Date	0711015699/23/09/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	96 / NC/2/MEET/Jun/202627/6
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM APPLY 00003377AM26
RA File Number	05AX04002194 AM26
Licence No and Date	0511035312/23/09/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to ratify the norms as under: Import 1-100 - 1.01 kg./kg. content in relevant Export Product. 101-188 - 1.05 kg./kg. content in relevant Export Product. 189-229 - 1.05 kg./kg. content in relevant Export Product. 230-270 - 1.05 kg./kg. content in relevant Export Product. 271-311 - 1.05 kg./kg. content in relevant Export Product. 312-352 - 1.05 kg./kg. content in relevant Export Product. 353-411 - 1.01 kg./kg. content in relevant Export Product. 412-420 - 1.02 sqm./sqm. content in relevant Export Product. 421-489 - 1.05 kg./kg. content in relevant Export Product. 490-544 - 1.05 kg./kg. content in relevant Export Product. 545-567 - 1.01 kg./kg. content in relevant Export Product. 568-570 - 1.05 kg./kg. content in relevant Export Product. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	97 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM APPLY 00003390AM26
RA File Number	07AX04001121 AM26
Licence No and Date	0711015700/23/09/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	

The case stands deferred.

Case No.	98 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM APPLY 00003391AM26
RA File Number	07AX04001113 AM26
Licence No and Date	0711015702/23/09/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	99 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	ESS ENN AUTO CNC PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM APPLY 00003413AM26
RA File Number	07AX04001125 AM26
Licence No and Date	0711015715/24/09/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 16.07.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The cvase stands deferred.	

Case No.	100 / NC/2/MEET/Jun/202627/6
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202627/ 6 and 10/07/2026
HQ File Number	HQRNORM APPLY 00003453AM26
RA File Number	04AX04000688 AM26
Licence No and Date	0411010479/29/09/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 16.07.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The cvase stands deferred.	